

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of July, 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.7.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	43/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Mauda-Wardha line (CKT-I) along with bay at Wardha and Asset-II: 400 kV D/C Mauda-Wardha line (CKT-II) along with bays at Wardha under Mauda Transmission system in Western Region.
	2.	355/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of: Asset A: 400/220 kV, 315 MVA ICT-I at Fatehpur extension, 400/220 kV, 315 MVA ICT-II at Fatehpur Extension, LILO of Singhrauli-Kanpur at Fatehpur, LILO of Fatehpur (UPPCL) - Kanpur (UPPCL) 220 kV D/C line at Fatehpur, LILO of Allahabad-Kanpur 400 kV S/C Line at Fatehpur, 765 kV Sasaram-Fatehpur S/C Transmission Line, LILO of Ckt-I 220 kV D/C Dehri-Bodhgaya at Gaya Sub-station and associated 220 kV Line bays, LILO of Ckt-II 220 kV D/C Dehri-Bodhgaya at Gaya Sub-station and associated 220 kV Line bays, 315 MVA 400/220 kV ICT-I at Gaya Extension, 315 MVA 400/220 kV ICT-II at Gaya Extension, 765 kV S/C Fatehpur- Agra Transmission Line, Asset B: 400kV D/C Maithan (RB) Ranchi(PG) Transmission line and associated bays at Ranchi Sub-station, Asset C: 400kV D/C Maithan (RB) Mejia Transmission line, Asset D: One Ckt of 400 kV D/C Biharsharif Sasaram transmission line (Ckt III) and Part of Ckt IV of 400 kV D/C Biharsharif Sasaram transmission line Charged as Biharsharif Gaya line, Asset E: Part of another ckt of 400 kV D/C Biharsharif Sasaram transmission line (Ckt IV) Charged as Sasaram - Balia line , Asset F: 400 kV D/C Maithon- Koderma (part of Koderma TPS - Gaya) (QUAD) Transmission line, Asset G: Balance portion of 400 kV D/C Kodarma Gaya TL CKT II including multi circuit, Asset H: Balance portion of 400 kV D/C Kodarma Gaya TL CKT I including multi circuit, Asset I: 400 kV D/C Bokaro TPS Extension Kodarma TPS line and PLCC Equipment for Kodarma TPS Bokaro TPS line under Supplementary Transmission System associated with DVC and Maithon Right Bank Project in Eastern and Northern Regions.
	3.	348/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I LILO of Dehar-Bhiwani 400 kV S/C Line at Rajpura Sub-station, Asset-II: LILO of Dehar-Panipat 400 kV S/C Line at Panhckula Sub-station, Asset-III: Extension of Chamera 400/220 kV Pooling Sub-station (GIS)- 01 no. of 220 kV line bay ,Asset-IV: 400 kV Anta Bay at Kota Sub-station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL) associated with Northern Region System Strengthening Scheme-XXVII.
	4	370/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1 : Combined Assets at Raigarh Sub-station comprising of 1a) 765 kV D/C Raigarh PS (Kotra)-Raigarh PS (Tamnar) Transmission line alongwith associated bays 1b) 765/400kV, 1500MVA, ICT-1 at Raigarh pooling station (near Tamnar) along with

				<p>associated bays,1c) 765 kV, 240MVA, Bus reactor at Raigarh pooling station (near Tamnar) along with associated bays, 1d) 765/400 kV, 1500MVA ICT-2 at Raigarh pooling station (near Tamnar) along with associated bays, (e) 765/400kV, 1500MVA ICT-3 at Raigarh pooling station (near Tamnar) along with associated bays. Asset 2a : 765kV D/C Champa Pooling Station-Raipur Pooling Station Transmission Line alongwith associated bays at Raipur PS only, Asset 2b: Bay Extension, at 765kV Raipur Pooling Station with Line shunt reactor for 765kV Champa-1 Line Bay - Charged as Bus Reactor, Asset 3a: 765 kV S/C Champa Pooling Station-Dharamjaygarh SS TL & Bays at Dharamjaygarh SS Only, Asset 3b: Raigarh PS (near Kotra) - Champa PS 765 kV S/C T/L along with associated bays & One no. bay at Champa PS for One ckt. of Champa PS - Raipur PS 765 kV D/C T/L, Asset 3c: 765/400 kV 1500 MVA ICT-1 along with associated bays at Champa PS, Asset 3d: 1500 MVA, 765/400 kV Auto Transformer-2 alongwith associated bays at Champa, Asset 3e: 765 kV, 3 x 80 MVA Bus Reactor alongwith associated bays at Champa PS, Asset 3f : 400 kV, 80 MVA Bus Reactors alongwith associated bays at Champa PS, Asset 3g: 765/400 kV 1500 MVA ICT-3 & ICT4 along with associated bays at Champa PS, Asset 3h: 765/400 kV 1500 MVA ICT-5 along with associated bays at Champa PS, Asset 3i: 765/400 kV 1500 MVA ICT-6 along with associated bays at Champa PS, Asset 3j: one no. 765 kV Dharamjaygarh line bay for 765 kV S/C Champa PS - Dharamjaygarh S/S T/L at 765/400 kV Champa PS, Asset 3k: One no. 765 kV bay at Champa for one ckt. of Champa PS - Raipur PS 765 kV D/C T/L under Establishment of pooling stations at Champa and Raigarh(near Tamnar) for IPP Generation projects in Chattisgarh (IPP-B).</p>
5	581/TT/2020	PGCIL	<p>Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block in respect of Combined Asset-A consisting of Asset-I - 1 No. of 12&#8188; Series Bus reactor at Mandola 400/220 kV (POWERGRID) Sub-station along with associated bays, Asset-II - 1 No. of 12&#8188; Series Bus reactor at Ballabgarh 400/220 kV (POWERGRID) Sub-station along with associated bays, 1 no. Series Line Reactor of 12&#8188; in Dadri-Mandola 400 kV, Ckt-I and 1 no. Series Line Reactor of 12&#8188; in Dadri-Mandola 400 kV, Ckt-II under the scheme Provision of Series Reactors in Northern Region.</p>	
6	719/TT/2020	PGCIL	<p>Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1(a): 400 kV Allahabad-Meja line-1 alongwith 1 No 400 kV Allahabad bay, Asset-1(b): 400 kV Allahabad-Meja line-II alongwith 1 No 400 kV Allahabad bay under Transmission System Associated With Meja TPS.</p>	
7	710/TT/2020	PGCIL	<p>Petition for truing up of transmission tariff for 2009-14 tariff block, 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of combined Assets consisting of Asset-1: 765 kV S/C Moga-Bhiwani transmission line, Asset-2:765 kV S/C Jattikalan-Bhiwani transmission line associated with 765 kV system, Asset-3: LILO of both circuits of 400 kV D/C Bamnauli-Mundka/Bawana at Jatikalan 765/400 kV Sub-station, Asset-4: Agra Jatikalan 765 kV S/C Transmission Line, Asset-5: Agra Meerut 765 kV S/C Transmission Line covered under 765 kV System for central part of Northern Grid Part-I in Northern Region.</p>	
8	708/TT/2020	PGCIL	<p>Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: Replacement of</p>	

			1x100MVA, 220/132kV ICT-II by 1x200MVA,220/132kV ICT-II at Raebareli S/s , Asset-II: Replacement of 1x100MVA, 220/132kV ICT-III by 1x200MVA,220/132kV ICT-III at Raebareli S/s under Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132kV Sub-stations.
9	696/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of assets under Transmission System associated with Northern Region System Strengthening Scheme –V.
10	691/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset-I : (i) 765kV S/C Bina -Gwalior Transmission Line; (ii) 315MVA, 400/220/33kV ICT-I along with associated bays at Gwalior S/S; (iii) LILO of 400kV S/C Korba-Raipur line at Bhatpara Sub-station along with associated bays; (iv) 400kV Khandwa Rajgarh Ckt-II along with associated bays and 765/400kV ICT-III at Seoni S/S; (v) 400kV Khandwa Rajgarh Ckt-I along with associated bays and 63MVAR Bus Reactor Bina S/S; (vi) 400kV ICT-II at Gwalior Sub-station; (viii) 400/220kV ICT-II at Bhatpara Sub-station under Sipat-II Transmission System in Western region.
11.	207/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of 400 kV D/C Bonaigaon- Malda line at Purnea and Sub-station at Purnea (New).
12.	213/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 400 kV Talcher Transmission system in Eastern Region.
13.	252/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with 132 kV S/C NER Augmentation in North Eastern Region.
14.	474/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Fibre Optic communication system under Expansion of Wideband Communication Network scheme in Eastern Region.
15.	42/TT/2020	PGCIL	Petition for approval of determination of truing up of Charges for the period 2009- 14 block. Fees and Charges for the period 2014-19 block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region.
16.	709/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Transmission System for phase I Generation projects in Orissa - Part A in Eastern Region.
17.	703/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Transmission System for phase -I Generation projects in Orissa - Part A in Eastern Region.
18.	677/TT/2020	PGCIL	Petition for determination and truing up of transmission tariff for 2014-19 tariff block and determination of

				transmission tariff for 2019-24 tariff block For Asset: 02 Nos. 400kV GIS line bays along-with 1 Nos 80MVAR switchable line reactor (with 400 ohm NGR) alongwith associated bay at Kishanganj GIS Sub-station associated with 400kV D/C (Quad) Kishanganj Dharbhanga 400kV D/C line (line under TBCB) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan.
	19.	670/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 21 Nos of Assets under Eastern Region Strengthening scheme XII in Eastern Region.
	20.	667/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets Radial Interconnection between India (NER) and Bangladesh-Indian Portion in North-Eastern Region.
9.7.2021 Friday At 10.30 A.M. Transmission Tariff Petitions	1.	716/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets of Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region Asset I: 400 kV D/C Kishenpur-Samba transmission line along with bays at both ends, 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at Samba and 3 Nos. 220 kV line bays, Asset II: 400/220 kV, 315 MVA ICT-II at Samba Sub-station along with associated bays and 3 Nos. 220 kV line bays, Asset III: 1 No. 400 kV, 80 MVAR Bus Reactor at Samba Sub-station along with associated bays .
	2.	475/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C (Quard) Circuit-I of Dehradun- Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Sub-station , Asset-II: 400 kV D/C (Quard) Circuit-II of Dehradun- Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Sub-station, Asset-III: 400kV D/C(Quard) Dulhasti-Kishenpur single circuit strung along with associated bays at Kishenpur,Asset-IV: Two nos. of 63 MVAR 400kV Line Reactor Balia (PG) Sub-station (Extn) (under Northern region system strengthening scheme-XXIV in Northern Region.
	3.	715/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV S/C Chamera II pooling Station Transmission Line 400/220kV GIS Pooling Station at Rajera with 400/220kV 315 MVA ICT I and ICT II under Chamera II System and 400kV S/C Chamera II pooling Station Transmission Line 400/220kV GIS Pooling Station at Rajera with 80 MVAR Bus Reactor at Pooling Point under Chamera II System.
	4.	706/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with Auraiya Gas Power Project in Northern Region
	5.	380/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for System associated with North West Corridor Strengthening Scheme in both Western and Northern Region consisting of Asset-I: 765 kV S/C Gwalior-Agra transmission line Circuit-II along with 400 kV bays at Agra-Gwalior S/S Asset-II: 400 kV D/C Zerda-Kankroli line along with associated bays.

6.	371/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for Asset-I:- LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays, Asset-II:- 220/132, 100 MVA ICT-I at Sitarganj along with associated bays Asset-III:- 220/132, 100 MVA ICT-II at Sitarganj along with associated bays Asset-IV:- 220/132, 100 MVA ICT-I at Pithoragarh along with associated bays, Asset-V:- 220/132, 100 MVA ICT-II at Pithoragarh along with associated bays Asset-VI:- LILO of one circuit of Dhauliganga- Bareilly Transmission Line at Pithoragarh along with associated bays , associated with System Strengthening Scheme in Uttaranchal in Northern Region
7.	131/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-9 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Kota-Merta Transmission Line (ckt-I and II) along with associated bays under system strengthening in South West part of Northern Grid (Part-A) Transmission System in Northern Region.
8.	476/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset-I Combined Assets of (1) 400 kV D/C Ajmer (New) Ajmer (RVPN) TL along with associated bays at both ends (2) 400 kV, 125 MVAR Bus Reactor along with associated bay at Ajmer (New) Sub-station (3) 765/400 kV, 3x500 MVA ICT I along with associated bays at Ajmer (New) Sub-station (4) 400 kV D/C Chittorgarh (New)-Chittorgarh (RVPN) TL along with associated bays at both ends (5) 765 kV, 240 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub-station (6) 400 kV, 125 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub-station (7) 765/400 kV, 3x500 MVA ICT-I along with associated bays at Chittorgarh (New) Sub-station (8) 765/400 kV, 3x500 MVA ICT II along with associated bays at Chittorgarh (New) Asset II Combined Assets of (1) 765 kV 240 MVAR Bus Reactor along with associated bay at Ajmer (New) Sub-station (2) 765/400 kV 3x500 MVA ICT-II along with associated bays at Ajmer (New) Sub-station Asset III 2x400 kV D/C(Quad) Tirunelveli Pooling Station-Tuticorin Pooling station line along with new 400/230kV (GIS) Tirunelveli Pooling Sub-station with 2x125 MVAR 400 kV Bus reactors and associated bays at 400/230 kV Tuticorin Pooling station Asset-IV 2x500 MVA 400/230 kV transformers along with associated bays and equipment at new 400/230 kV (GIS) Tirunelveli Pooling Sub-station under Transmission System Associated with Green Energy Corridors Inter State Transmission Scheme (ISTS) Part A in Northern Region.
9.	472/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset-A: (A1)Associated bays of 765 kV S/C Lucknow-Bareilly transmission line including 380 MVAR switchable line reactor at Lucknow (New) and line reactor at Bareilly (New) Sub-station, (A2):2nd Circuit of 400 kV D/C (Quad) Bareilly (New)-Bareilly (Old) transmission line with associated bays, and (A3) : 765/400 kV 1500 MVA ICT-I at Bareilly (New) Sub-station, along with associated bays, Asset-B: 765 kV, 3x80 MVAR Bus reactors at Bareilly (New) Sub-station, Asset-C: Associated bays of 1st circuit of 400 kV D/C (Quad) Bareilly (New)- Bareilly (Old) Transmission Line, Asset-D: 765/400 kV 1500 MVA ICT-II

			at Bareilly (New) Sub-station along with associated bays, Asset-E: 1st circuit of 400 kV D/C (Quad) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays, Asset-F: 2nd circuit of 400kV D/C (Quad) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays, Asset-G: 400kV D/C Kashipur-Roorkee line along with associated bays, Asset-H: 400kV D/C Roorkee-Saharanpur line along with associated bays, Asset-I: 125 MVAR Bus Reactor at Roorkee Sub-station, Asset-J: 765kV S/C Bareilly-Lucknow Transmission Line at 400kV level, Asset-K: One circuit of 400kV D/C Bareilly (New)-Bareilly (Existing) TL under Northern Region System Strengthening Scheme - XXI in Northern Region.
10.	547/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block in respect of Combined Asset under the scheme Provision of Bus Reactors in Northern Region.
11.	657/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission System Associated with Pallatana Gas Based Power Project (GBPP) and Bongaigaon Thermal Power Station (TPS) in North Eastern Region.
12.	683/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I Moga Hissar D/C transmission line alongwith 220 kV Hissar-Hissar (BBMB) D/C line and 400 kV S/C Hissar BhiwaniCkt I transmission line alongwith associated bays at Hissar and Bhiwani Sub- stations and Asset II One bay at Bhiwani Sub-station for termination of one Ckt. of 400 kV Bawana Bhiwani transmission line and 400 kV Bawana Bhiwani transmission line and 400 kV S/C of Hissar Bawana transmission line upto Bhiwani alongwith associated bays at Hissar under Moga Hissar Bhiwani Transmission System.
13.	681/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission System associated with North East-Northern/Western Inter Connector-I.
14.	676/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Augmentation of Transformers in Northern region Part-A" in Northern Region.
15.	314/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Rihand-Allahabad, Allahabad-Mainpuri and Mainpuri-Ballabgarh transmission line with associated bays, Asset-II: ICT-I at Patiala Sub-station, LILO of one circuit of Nalagarh-Hissar transmission line at Kaithal, 400 kV S/C Patiala-Malerkotla transmission and ICT- III at Abdullapur Sub-station with associated bays, Asset-III: ICT-I and II at Kaithal and 4 no 220 kV line bays at KaithalSub-station, Asset-IV: ICT-II at Patiala Sub-station and LILO of one circuit (400 kV) of Nalagarh-Hissar transmission line at Patiala Sub-station with associated bays, Asset-V: 315 MVA, 400/220 kV ICT-I and ICT-II along with associated bays and 4 nos 220 kV line bays at Mainpuri Sub-station, Asset-VI: 400 kV S/C Dadri-Panipat transmission line with associated bays and Asset-VII: 2 nos. of 220 kV bays at Abdullapur Sub-station

				under transmission system associated with Rihand Stage-II in Northern Region.
	16.	215/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 400 kV D/C Raipur -Rourkela Transmission Line along with Raipur & Rourkela Extension under Eastern Western Inter Regional Link .
	17.	211/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Kolhapur-Mapusa transmission line (Ckt. I & Ckt. II) in Western Region
	18.	320/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 period for Assets under Nathpa Jhakri Transmission System in Northern Region .
	19.	671/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under WRSS XIV.
	20.	133/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-4 tariff block, 2004-9 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of one circuit of existing Neyveli-Trichy 400 kV D/C line at Neyveli TPS-I Expansion switchyard Transmission system associated with Neyveli TS-I in Southern Region.
13.7.2021 Tuesday At 10.30 A.M. Misc. Petition	1.	8/RP/2021	NETC	Petition for review of Order dated 27.1.2021 in Petition No. 191/MP/2019.
	2.	16/MP/2021	SEIL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 1.4.2013 and amended Power Purchase Agreement dated 10.4.2015 entered into between Sembcorp Energy India Ltd. (formerly Thermal Powertech Corporation India Ltd.) and the distribution licensees of States of Andhra Pradesh and Telangana, seeking compensation on account of change in law event due to levy of Evacuation Facility Charges and Rapid Loading Charges imposed by Coal India Limited(<i>On admission</i>).
	3.	88/MP/2021	MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 1.11.2013(<i>on admission</i>)
	4	717/MP/2020	NEEPCO	Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations , 2019 for approval of proposal for Reconstruction, Renovation & Modernization for life extension beyond the normal useful life in respect of Kopili Power Station (4x50 MW = 200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong(<i>On admission</i>) .
	5	718/MP/2020	NEEPCO	Petition under Section 62 and 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and Regulations 8(3) (Chapter-3), 54 (Power to Relax), and 55 (Power to

			Remove Difficulty) (Chapter-10) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, for recovery of the impact of enhancement of gratuity limit during the financial year 2017-18 in respect of all the eight power stations of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong(On admission).
6	124/MP/2021	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A and 33B of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters)(Sixth Amendment) Regulations, 2017, thereby imploring this Commission to exercise its regulatory powers, as well as its Power to Relax and to Remove Difficulties, for the purpose of facilitating the Petitioner to obtain connectivity for its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest ISTS pooling station, which is located at Jam Khambhaliya, in order to source/ procure 500 MW of renewable power for its refinery (On admission).
7	70/TD/2021	SPT	Application for Category V Trading Licence under Section 14 R/w CERC (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020.
8	99/TL/2021	B-II BTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bikaner-II Bhiwadi Transco Limited.
9	174/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding (Competitive Bidding Guidelines) and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash.
10	40/MP/2019 alongwith I.A.No.22/2021	T-IITCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act,2003 and in terms of Hon'ble Appellate Tribunal's Order dated 1.2.2019 read with Order dated 7.2.2019 in Appeal No. 200/2015 and 201/2015(Interlocutory application for exchange of the Bank Guarantees with Corporate Guarantees).
11	41/MP/2019 alongwith I.A.No.23/2021	NKTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act,2003 and in terms of Hon'ble Appellate Tribunal's Order dated 1.2.2019 read with Order dated 7.2.2019 in Appeal No. 200/2015 and 201/2015 (Interlocutory application for exchange of the Bank Guarantees with Corporate Guarantees).
12	212/MP/2019	SEIL	Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.2.2016 executed between Sembcorp Energy India Limited and the Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited (Part Heard)
13.	298/MP/2018	DVC	Petition for claiming of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC(received by way of remand from the APTEL)
14.	169/MP/2019 alongwith	Jhabua Power	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues

		I.A.No. 44/2021		arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Limited (Interlocutory application for dispose of the Petition No. 169/MP/2019 in terms of the judgment dated 13.5.2021 passed by Hon'ble APTEL in Appeal No. 230 of 2020)(Received by way of Remand from APTEL)
	15.	157/MP/2015 & 121/MP/2017 alongwith I.A.No.53/2021	CGPL	Petition seeking adjustment of tariff for increase/decrease in revenues/costs of Costal Gujrat power Limited due to Change in law during the operation Period for the Financial Year 2011-12, 2012-13 and 2013-14 (Interlocutory application to place on record hon'ble appellate tribunal's judgment dated 27.4.2021 in Appeal Nos. 172/2017 and 154/2018, and for passing consequential directions (Received by way of Remand from the APTEL).
16.7.2021 Friday At 10.30 A.M. Generation tariff Petitions	1.	276/GT/2018 alongwith I.A.No.72/2019	JITPL	Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang, District-Angul, Odisha for the period commencing from 12.2.2015 for the control period 2014-19 (Interlocutory application on behalf of the respondent GRIDCO for issue of maintainability of the petition).
	2.	182/GT/2019	MUNPL	Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from anticipated Date of Commercial Operation of Unit # 1 (i.e. 30.04.2019) to 31.3.2024.
	3.	341/GT/2019	NTPC	Petition for determination of project specific levellised tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
	4.	368/GT/2019	NTPC	Petition for determination of project specific levellised tariff for 100 MW floating Solar Photo Voltaic Plant at water reservoir of Reamagundam Super Thermal Power Station (RSTPS), Ramagundam, Telengana.
	5.	622/GT/2020	NTPC	Petition for determination of project specific levellised tariff for 25 MW Floating Solar Photo Voltaic Plant at NTPC Simhadri in Andhra Pradesh under the Flexibility in Generation and Scheduling of Thermal Power Stations to reduce emissions Notified by the Ministry of Power on 5.4.2019.
	6.	243/GT/2017 alongwith I.A.No.58/2021	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019(Interlocutory application for re-listing of the Petition).
	7.	96/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Parbati-III Power Station.
	8.	143/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Bairasiul Power Station.
	9.	145/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Chamera-I Power Station.
	10.	391/GT/2019	JSWHEL	Petition for true up of capital cost & generation tariff for 2014-19 tariff period and determination of generation tariff for 2019-24 tariff period in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP)
19.7.2021 Monday At 10.30 A.M. Miscellaneous Petitions(FGD)	1.	119/MP/2021	TPDDL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 23.3.2011 seeking Appointment of Arbitrator for resolution of disputes between Tata Power Delhi Distribution Limited and THDC Limited to arbitration.(On admission).
	2.	726/MP/2020	NERLDC	Petition for truing up under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of

			Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NERLDC for control period 2014-19(<i>On admission</i>).
3.	606/MP/2020	MPL	Petition under Regulations 11, 26 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commissions directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016.(<i>On admission</i>)
4.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.(<i>On admission</i>)
5.	594/MP/2020	GMRWEL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 along with statutory framework governing procurement of power through competitive bidding and Articles 4 and 9 of the Power Purchase Agreement dated 21.3.2013 executed between GMR Warora Energy Ltd. and DNH Power Distribution Corporation Limited (DNH) seeking directions to DNH to pay Capacity Charges to GWEL based on capacity declared by GWEL on day ahead basis.
6.	283/MP/2019 alongwith I.A.Nos. 65/2020 &51/2021	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana BijliVitrans Nigam Limited, Dakshin Haryana BijliVitrans Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events (Interlocutory applications to bring on record certain documents and to bring on record additional document/correspondence between the Jhajjar Power Limited (Petitioner) and the Central Electricity Authority).
7.	296/MP/2019	LVPL	Petition under Section 79 (1) (b) and Section 79 (1) (f) of Electricity Act, 2003 for amendment of PPAs dated 27.1.2012 to align them with Regulation 15 of the RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017.
8.	616/MP/2020	PGCIL	Petition under Section 38 of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of regulatory approval for execution of the Transmission System for evacuation of 8 GW power from potential Renewable Energy Zones (REZ) in Khavda Area and Dholera UMSP (Phase-I : 2 GW) in Gujarat
9.	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

	10.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
	11.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	12.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
	13.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	14.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	15.	520/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
20.7.2021 Tuesday At 10.30.A.M. Review Petitions Coram: Chairperson Member(ISJ)	1.	18/RP/2020	APTCL	Petition for review of the order dated 5.2.2020 in Petition No.10/TT/2019 (<i>On admission</i>)
	2.	32/RP/2020	PGCIL	Petition for review of order dated 17.8.2020 in Petition No. 107/TT/2017. (<i>On admission</i>)
	3.	1/RP/2021 alongwith I.A.No.4/2021	TPTL	Petition seeking review of the Order dated 9.8.2020 in Petition No. 96/TT/2019 (Interlocutory application for condonation of delay)(<i>On admission</i>)
	4.	3/RP/2021 alongwith I.A.Nos.13/2021 ,15/2021 and 16/2021	MEIPL	Petition seeking review of the Order dated 6.8.2019 in Petition No. 172/TT/2018 (Interlocutory application for condonation of delay and application for staying the operation of the Original Order dated 6.8.2019 in Petition No. 172/TT/2018 and application for urgent listing) (<i>On admission</i>).
	5.	5/RP/2021 alongwith	MSETCL	Petition seeking review of the Order dated 27.1.2020 in Petition No. 266/TT/2018 (Interlocutory application for

		I.A.Nos.18 and 19/2021		condonation of delay and application for staying the operation of the Original Order dated 6.8.2019 in Petition No. 266/TT/2018 (<i>On admission</i>)
	6.	6/RP/2021	PGCIL	Petition seeking review of the Order dated 208.2020 in Petition No. 136/TT/2017.(<i>On admission</i>)
	7.	7/RP/2021	PGCIL	Petition seeking review of the Order dated 27.1.2020 in Petition No. 77/TT/2020.(<i>On admission</i>)
	8.	19/RP/2020 alongwith I.A.No. 43/2020	NTPC	Petition for review of order dated 30.12.2019 in Petition No. 284/RC/2019(Interlocutory application for condonation of delay) (<i>On admission</i>)
	9.	20/RP/2020	HPPC	Petition for review of the Order dated 23.4.2020 in Petition No. 446/MP/2019(On admission)
	10.	21/RP/2020	SPL	Petition seeking review of the Order dated 23.4.2020 in Petition No. 446/MP/2019 (On admission)
	11.	25/RP/2020	RUVNL	Petition for review of Order dated 23.4.2020 in Petition No. 446/MP/2019 (On admission)
	12.	29/RP/2020 alongwith I.A.No.59/2020	RSPPL	Petition for review of Order dated 4.10.2019 in Petition No. 14/MP/2019(Interlocutory application for condonation of delay) (<i>On admission</i>)
	13.	31/RP/2020	TPDDL	Petition seeking review of the order dated 28.2.2020 in Petition No. 187/AT/2019.(<i>On admission</i>)
	14.	17/RP/2020	TPTL	Petition for review of the order dated 22.01.2020 in the Petition No. 368/TT/2018.
	15.	21/RP/2019	DVC	Petition for review of the order dated 9.8.2019 in Petition No. 150/TT/2019
	16.	2/RP/2020	PGCIL	Petition for review of the order dated 1.11.2019 in Petition No. 182/TT/2018
	17.	5/RP/2020	KPTL	Petition for review of the order dated 8.11.2019 in Petition No. 361/TT/2018.
Coram: Chairperson Member(ISJ) Member(AG)	18.	24/RP/2020	WBSEDCL	Petition seeking review of the Order/ directions dated 30.06.2020 in Petition No. 367/MP/2019.(<i>On admission</i>)
	19.	26/RP/2020 alongwith I.A.No.52/2020	CTU	Petition for review of the order dated 9.6.2020 in I.A.No.69/2019 in Petition No. 202/MP/20189 Interlocutory application for exemption on behalf of Central Transmission Utility). (<i>On admission</i>)
	20.	13/RP/2021	NHPC	Petition for review of the order dated 4.2.2021 in Petition No. 348/MP/2018 (On admission)
	21.	14/RP/2021	NHPC	Petition for review of the order dated 9.2.2021 in Petition No. 328/MP/2018 (On admission)
	22.	11/RP/2021	PGCIL	Petition seeking review of the Order dated 25.1.2021 in Petition No. 85/TT/2019.(<i>On admission</i>)
	23.	12/RP/2021	PGCIL	Petition seeking review of the Order dated 11.2.2021 in Petition No. 167/TT/2020.(<i>On admission</i>)
23.7.2021 Friday At 10.30.A.M. Miscellaneous Petitions.	1.	49/MP/2021	NRSSXXIXTL	Petition under Section 61, 63 and 79(1) (f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain change in law events that have impacted the Project and reimbursement of additional expenditure incurred towards necessary use of hellicrane for implementation of the Project (<i>On admission</i>).
	2.	727/MP/2020	MEIPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-state transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner(<i>On admission</i>).

3.	635/RC/2020	IEX	Petition for approval of introduction of additional Term Ahead Contracts and Green Term Ahead Contracts beyond T+11 days at Indian Energy Exchange Limited (On admission).
4.	146/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Day Ahead Contract in Day Ahead Market segment at Indian Energy Exchange Limited (On admission).
5.	143/MP/2021	PXIL	Petition under Sections 66 and Section 178 (2) (y) of the Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for introduction and approval of Integrated Day Ahead Market at Power Exchange India Limited(On admission).
6.	126/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for inter-State Transmission System connected 1200 MW, ISTS Connected Solar PV Power Projects under open category and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 3.8.2017.
7.	298/MP/2018	DVC	Petition for claiming of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC(received by way of remand from the APTEL)
8.	389/MP/2018	GKEL	Petition for the recovery of charges from PGCIL under Clause 6.0 (d) of the Bulk Power Transmission Agreement dated 24.2.2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
9.	394/MP/2018	PTC	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof.
10.	391/MP/2018	NR	Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017
11.	100/MP/2019	JITPL	Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power "APP" dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petition and the Respondent No.1
12.	78/MP/2019	ASPL	Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid and consequently for issuance of the certificates by the Respondent.
13.	108/MP/2019	ACMESH	Petition under Section 79(1) (c) read with Section 79(1) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
14.	109/MP/2019	ACMESH	Petition under Section 79(1) (c) read with Section 79(1) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open

				Access in inter-State Transmission and related matters) Regulations 2009.
	15.	176/MP/2020	AP&NR	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for allowing the claim of the Petitioner of increase/ change in Central Excise Duty on account of changes in individual components as a Change in Law event relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
	16.	179/MP/2019	CGPL	Petition under Section 79 of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 seeking appropriate directions for compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events.
	17.	333/MP/2019	PG(NM)TL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time over-run and cost over-run and the approval of increase in tariff adopted for Nagapattinam SalemMadhugiri Transmission System on account of force majeure and Change in Law events.
27.7.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	293/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Doyang Hydro Electric Plant (75 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
	2.	232/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Doyang Hydro Electric Plant (75 MW of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
	3.	601/GT/2020	THDC	Petition for determination of project specific tariff in respect of 50 MW solar PV Power Project of THDC India Limited at Paivalike village, Kasargod District, Kerala.
	4.	218/GT/2019	NLCIL	Petition for approval of Generation tariff for Andaman NLC Solar Power Station I - 20 MW (2X10 MW (AC) -solar PV power projects integrated with 8MWhr BESS) in South Andaman.
	5.	111/GT/2020	NLCIL	Petition for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal Power Station II Expansion from 1.4.2019 to 31.3.2024
	6.	367/GT/2020	NLCIL	Petition for fixation of trued up tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal Power Station II Expansion Unit II (250 MW) for the period from the actual CoD i.e. 22.4.2015 for Unit II and from 5.7.2015 for the Station (Unit-I and Unit-II) (2x 250 MW) to 31.3.2019
	7.	146/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dulhasti Power Station.
	8.	284/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station.
	9.	438/GT/2020	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period from 1.4.2019 to 31.3.2024.
	10.	451/GT/2020	NTPC	Petition for revision of tariff of Korba STPS Stage-I&II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	11.	486/GT/2020	NTPC	Petition for approval of tariff of Korba Super Thermal Power Station Stage-I&II(3x200+3x500 MW)for the period from 1.4.2019 to 31.3.2024
	12.	395/GT/2020	NTPC	Petition for revision of tariff of Korba STPS Stage-III

				(1x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	13.	419/GT/2020	NTPC	Petition for approval of tariff of Korba Super Thermal Power Station Stage-III(500MW)for the period from 1.4.2019 to 31.3.2024.
	14.	569/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Bokaro Thermal Power Station, Unit III (210 MW).
	15.	573/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Durgapur Steel Thermal Power Station (2 x 500 MW).
30.7.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	725/MP/2020	POSOCO	Petition filed in compliance to CERC's order in Petition No. 61/MP/2019 dated 27.1.2020, whereby it has directed POSOCO to file the petition before commission with all the facts of case for commission to take the appropriate action (<i>On admission</i>).
	2.	720/MP/2020	CGPL	Petition under Sections 61, 63, 79 and 94 of the Electricity Act,2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999seeking appropriate directions and relief pursuant to order dated 31.1.2019 in Petition No.2/SM/2019.(<i>On admission</i>)
	3.	722/MP/2020	AP(41)PL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1(<i>On admission</i>) .
	4.	723/MP/2020	APMPL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1(<i>On admission</i>) .
	5.	498/MP/2020	GMRKEL	Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the Order dated 4.2.2020 in Petition No. 115/MP/2019 including directions to State Load Despatch Centre, Odisha to comply with directions in said Order and directions for payment of amounts due to GKEL.
	6.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	7.	110/TD/2021	RUPL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	8.	114/TD/2021	SAPL	Petition for grant of Inter State Trading License - Category V to Shubheksha Advisors Private Limited.
	9.	127/TD/2021	RSSPL	Petition for Surrender of Category IV Trading License
	10.	468/MP/2019	MRPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods

			and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 17 of the power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and M.P. Power Management Company Limited and power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation.
11.	149/MP/2019	PSEPL	Petition under Section 79 (1)(b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfilment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's project.
12.	156/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana BijliVitrان Nigam Limited/ Dakshin Haryana BijliVitrان Nigam Limited and Adani Power Limited (<i>Remanded by APTEL</i>)
13.	246/MP/2018	BHPL	Petition for declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line in terms of the order dated 10.5.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015.
14.	13/MP/2021	PSITL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri.
15.	162/MP/2020	Sree Cement	Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 & 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of Sole Arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13.(b) of the Agreement dated 31.10.2014 .

By order of the Commission

Sd/

(T.D. Pant)

Joint Chief (Legal)

19.7.2021